

Trade Unions to stop retrenchment of the workers and staff employed in Beas Sutlej Link project, Sundernagar, District Mandi; and

(b) if so, facts thereof?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) Yes, Sir.

(b) The question of subsequent employment of workers who have been or who may be rendered surplus was taken up with the Chief Ministers of Punjab, Haryana, Rajasthan and Himachal Pradesh. The Governments of Punjab and Haryana have already relaxed certain conditions of employment in favour of Beas Project employees and have decided to give them preference. The Department of Personnel and Administrative Reforms have also agreed to register the names of such workers employed at the Beas Project who have rendered over three years service on the project for being considered for deployment. The lists of skilled and semi-skilled workers and those likely to be retrenched have also been circulated to the Union Ministries of Railways, Transport and Shipping and Works and Housing for being absorbed in the establishments and projects under them. The Director General of Employment and Training, Ministry of Labour, is also trying to locate jobs for them.

A Placement Cell is functioning since 1974 to help find alternate jobs. Out of 10,945 retrenched workers on Unit I & II of Beas Project, 5,842 workers have already been rehabilitated, and the issue is receiving the fullest consideration.

Baroda Dynamite Case

397. SHRI NIHAR LASKAR:
SHRI M. N. GOVINDAN NAIR:
SHRI P. K. KODIYAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are considering to place before the House all the documents and full facts of the Baroda dynamite case which was withdrawn from the court by Government;

(b) whether the withdrawal of the Baroda dynamite case has created great misapprehension in the minds of the people;

(c) whether setting free the culprits will encourage the public to do such things against the present Government also; and

(d) whether a revision petition challenging the grant of permission to withdraw the case has been filed in Delhi High Court?

THE MINISTER OF HOME AFFAIRS (CHAUDHURI CHARAN SINGH): (a) and (b): No, Sir.

(c) Government do not entertain any such apprehension.

(d) Yes, Sir. Two Criminal Revision Petitions challenging the order of the Chief Metropolitan Magistrate, Delhi according consent to the withdrawal of the case are pending before the Delhi High Court.

वर्षा के मौसम में बहराइच से लखनऊ तक सड़क का बन्द हो जाना

398. श्री श्रीम प्रकाश त्यागी : क्या नौबहन और परिवहन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को पता है कि उत्तर प्रदेश का बहराइच जिला भारत नेपाल सीमा पर स्थित है जो पिछड़ा क्षेत्र है ;

(ख) क्या वहां से लखनऊ जाने वाली सड़क वर्षा ऋतु में घाघरा नदी में बाढ़ के कारण 6 महीने तक बन्द रहती है तथा इस जिले के लोगों को लखनऊ रेलगाड़ी से बरास्ता गोंडा